

SHRI VIJAY GOEL : Mr. Chairman, Sir, you have already told that the statement would be made today or tomorrow. It have not been done today so it may kindly be given by tomorrow.

MR. CHAIRMAN : The statement will be given in a day or two.

SHRI RAM VILAS PASWAN : We have said that the statement would be given in a day or two.

SHRI VIJAY GOEL : What do you meant by a day or two. The House will adjourn on 16th. Please ask the concerned Minister to give his statement tomorrow.

MR. CHAIRMAN : He will certainly give his statement.

SHRI VIJAY GOEL : Mr. Chairman, Sir, It should not be taken casually. As today is the second day. Can he not give his statement today? Kindly ask the concerned Minister to give his statement on tomorrow as the House is going to adjourn on 16th.

SHRI RAM VILAS PASWAN : The statement will be given before 16th.

SHRI VIJAY GOEL : Whether the traders will remain on strike till 16th. Mr. Chairman, Sir, this issue is two years old. In this issue land Lords and tenants are involved. Both are in the state of dilemma. I would request the Government to take an immediate action on this issue and inform us accordingly.

SHRI RAJESH RAJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, this is a very sensitive matter.

MR. CHAIRMAN : We will definitely give our statement.

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Chairman, Sir, you moved a Private Member's Bill for creating an Assembly in Andaman and Nicobar Islands, and the entire House was unanimous to pass the Bill. But the Minister of Parliamentary Affairs, on behalf of the Government, assured this House that an all-party meeting would be held, and subsequently the Government would bring a Bill during the current Session of Parliament. Accordingly, an all-party meeting was held, where the Leader of the House himself was present and supported this demand.

All the Parties supported the demand and the Bill was to be introduced during this Session. But I am sorry to say that in spite of my best efforts and in spite of my running from pillar to post, this Bill has not been introduced by the Government during this Session.

The Home Minister is present here. I met him and requested him that this should be done immediately. But the Home Minister is of the opinion that it cannot be done within this short span of time. I cited many instances when Bills were introduced in the House even within a period of two days.

I feel that the reason for our request not being acceded to is that our island is small and that we are a single-member Parliamentary constituency which is located in the midst of the sea.

I would request the hon. Home Minister who is present here now to respond to my appeal. It should not be that the Government would consider a matter if only there is a threat of violence and that it would not consider matters if a peaceful request is made.

SHRI RUP CHAND PAL : The Hon. Home Minister is present here and he has heard whatever the hon. Member has said. Let the Home Minister give an assurance to this House.

SHRI INDRAJIT GUPTA : I would like to inform the House and the hon. Member also that as far as this question of elected Assembly for Andaman & Nicobar Islands is concerned. .... (Interruptions)

SHRI P. M. SAYEED (Lakshadweep) : What about Lakshadweep?

SHRI INDRAJIT GUPTA : I have been asked about this particular matter. It requires the clearance of the Cabinet. This matter cannot be finalised without clearance from the Cabinet for obvious reasons. As you know, a note has to be sent to the Cabinet. That note, as I know, is under preparation. It will be ready in a day or two. After it is ready, that note will be sent to the Cabinet for its consideration and then if it is cleared, the matter can be further gone ahead. .... (Interruptions)

SHRI SRIBALLAV PANIGRAHI : The matter which I raised is very urgent. The country is panicky about it.

MR. CHAIRMAN : The Hon. Speaker has agreed to allow a Call Attention Motion on the revival and closure of fertiliser units.

SHRI SRIBALLAV PANIGRAHI : What about IDPL? ... (Interruptions)

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman Sir, I rise to speak on a very important issue relating to Bihar. There is Sarathu Village under Dandvi Police Station in Chhatra district of Bihar, there, a lady of 45 years and her 14 years old daughter were abducted alongwith her two sons at midnight and the mother and daughter were stripped and her both sons were asked to rape them. When they refused to do so one of them was shot and he died on the spot. The name of the 14 year old girl and her mother are ....\* 20 people raped that girl and she became unconscious .... (Interruptions)

\* Expunged as ordered by the Chair.